- (a) Annual Report of the Central Agricultural University, Imphal, Manipur, for the year 2017-18. [Placed in Library. *See* No. L.T. 685/17/19]
- (b) Review by Government on the working of the above University.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 686/17/19]

# MESSAGES FROM LOK SBAHA

#### (i) The Protection of Children from Sexual Offences (Amendment) Bill, 2019

(ii) The Arbitration and Conciliation (Amendment) Bill, 2019

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

(I)

"In accordance with the provisions of rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 1st August, 2019, agreed without any amendment to the Protection of Children from Sexual Offences (Amendment) Bill, 2019, which was passed by Rajya Sabha at its sitting held on the 24th July, 2019."

## (II)

"In accordance with the provisions of rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 1st August, 2019, agreed without any amendment to the Arbitration and Conciliation (Amendment) Bill, 2019, which was passed by Rajya Sabha at its sitting held on the 18th July, 2019."

## MOTION FOR ELECTION TO THE COIR BOARD

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND

PUBLIC ENTERPRISES (SHRI ARJUN RAM MEGHWAL): Sir, on behalf of my senior colleague, Shri Nitin Jairam Gadkari, I move the following Motion:-

"That in pursuance of clause (e) of sub-section (3) of Section 4 of the Coir Industry Act, 1953 (45 of 1953), read with clause (e) of sub-rule (1) of Rule 4 and sub-rule (1) of Rule 5 of the Coir Industry Rules, 1954, this House do proceed to elect, in such manner as the Chairman may direct, one Member from amongst the Members of the House to be a member of the Coir Board."

The question was put and the motion was adopted.

### **GOVERNMENT BILL**

#### The Unlawful Activities (Prevention) Amendment Bill, 2019

MR. CHAIRMAN: Now, let us take up further discussion on The Unlawful Activities Prevention (Amendment) Bill, 2019 in continuation of the discussion we had yesterday. I would like to... ...(*Interruptions*)... Please.

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Sir, please allow me a minute. This is an issue of national importance.

MR. CHAIRMAN: Please; I have not allowed anybody. The discussion is on the Bill. ...(Interruptions)... I have not given you permission. Mr. Vijayasai Reddy, please sit down. You have to seek permission and then speak. ...(Interruptions)... It will not go on record. Now, the Unlawful Activities Prevention (Amendment) Bill, 2019 — further discussion. ...(Interruptions)... Please sit down; please sit down, Mr. Vijayasai Reddy. ...(Interruptions)... This will not go on record. Nothing should be shown, nothing should be telecast. ...(Interruptions)... The Unlawful Activities Prevention (Amendment) Bill, 2019. ...(Interruptions)... I am telling you, you would lose further chance to speak in future. Shri Elamaram Kareem. ...(Interruptions)... If you had anything to say, something special, you should have met the Chairman beforehand and brought it to his notice. Now, it is Shri Elamaram Kareem. I would like to tell all hon. Members that the time allotted for this Bill is four hours. We have already spent one hour and 42 minutes. So, the time left and also the time allotted to different parties has already been made known to the respective parties. I would request all the Members to adhere to the time that has been allotted to them. Again, I would like to